MINISTRY OF SURFACE TRANSPORT
(Shipping Wing)

ORDER

New Delhi, the 20th June, 1990

S.O. 498(E). – In exercise of the powers conferred by sub-section (2) of section 7 of the Merchant Shipping Act, 1958 (44 of 1958), the Central Government hereby directs that the powers exercisable by it under sub-section (1) of section 356K of the said Act shall be exercisable also by any officer of the Coast Guard as may be specified.

EXPLANATION :- For the purpose of this notification the expression ‘officer’ and ‘Coast Guard’ shall have the meanings respectively assigned to them in section 2 of the Coast Guard Act, 1978 (30 of 1978).

[No. SR-13020|7|89-MA]
S. N. KAKAR, Jt. Secy.